

Annual Report etc. of the Betwa River Board, Jhansi for 1982-83

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1982-83 along with Accounts and the Audit Report thereon, under subsection (1) of section 15 of the Betwa River Board Act, 1976.

(2) A statement (Hindi and English versions) regarding :—

(a) review by the Government on the working of the Betwa River Board, Jhansi, for the year 1982-83 ; and

(b) reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7691/84]

Annual Accounts and Audit Report of the National Institute of Rural Development Hyderabad for 1982-83

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1982-83 together with Audit Report thereon.

[Placed in Library. See No. LT-7692/84]

Annual Administration Report etc. of the Delhi Development Authority, Delhi for 1982-83

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table :

(a) A copy of the Annual Administration Report (Hindi and English versions)

of the Delhi Development Authority, Delhi, for the year 1982-83 under section 26 of the Delhi Development Act, 1957.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority, Delhi, for the year 1982-83.

[Placed in Library. See No. LT-7693/84]

Notifications under Customs Act, 1962 and Statement of Expenditure incurred on ASIAD 82, Seventh Non-Aligned Summit and Commonwealth Heads of Government Meet

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 56(E) published in Gazette of India dated the 9th February, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117/78-Customs dated the 9th June, 1978 so as to add 'Tea' in the schedule to the said notification for facilitating import of tea without customs duty against Advance Licences for blending and re-export under the Duty Exemption Scheme.

(ii) G.S.R. 73(E) published in Gazette of India dated the 17th February, 1984, together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa in supersession of Notification No. 6-Customs dated the 7th January, 1983.

[Placed in Library. See No. LT-7694/84]

(2) A statement (Hindi and English versions) of Expenditure incurred on ASIAD 82, Seventh Non-

Aligned Summit and Commonwealth Heads of Government Meet.

[Placed in Library. See No. LT-7695/84]

12.05½ hrs.

ESTIMATES COMMITTEE

Sixty-first Report and Minutes

SHRI BANSI LAL (Bhiwani) : I beg to present the Sixty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Education and Culture—Elementary Education, and Minutes of the sittings of the Committee relating thereto.

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported anti-India propaganda on British television on behalf of the so-called 'Jammu and Kashmir Liberation Front' Leaders regarding the execution of Maqbool Butt

SHRI ABDUL RASHID KABULI (Srinagar) : I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported anti-Indian propaganda on British television on behalf of the so-called 'Jammu and Kashmir Liberation Front' Leaders regarding the execution of Maqbool Butt and steps taken by the Government in the matter."

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO) : Mr. Speaker Sir,

On the 21st February, 1984, Channel 4, which is a commercial channel on the British Television, broadcast a programme late at night. The first part of the programme reviewed Miss Benazir Bhutto ; the

second part sought to cover the reaction of "Kashmiris resident in Britain," in respect of the recent kidnapping and murder of Shri R.H. Mhatre, who was posted as Assistant Commissioner in the Assistant High Commission of India in Birmingham. The commentator of the programme conveyed that while there was shock and condemnation the world over, on the killing of the Indian diplomat, the "Kashmiris in Britain" were more sympathetic to this crime. This was followed by the reaction of various individuals, including Ammanullah Khan, the President of the so-called Jammu and Kashmir Liberation Front in Britain, Hashim Qureshi who, as the House is aware, is a convicted hijacker, Mohd. Yunus belonging to the Kashmiri Workers' Union and others. These individuals were allowed to express their fanatical views to the extent that the revered leaders of India were described in shameful language. Mr. Hashim Qureshi was permitted to threaten revenge for the hanging of Maqbool Butt.

12.09 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

We were astonished when we received the report on this television programme. The British authorities and institutions have first hand knowledge and experience of terrorist activity within the British Isles. The British authorities are engaged in searching for the criminals who killed Shri Mhatre. It is inconceivable to us that any responsible person in the British media would have permitted an outpouring of fanaticism and threats of revenge and violence at this sensitive juncture. Accordingly, the Government instructed the High Commissioner in London to raise the issue with the British authorities. The High Commissioner met my counterpart in the British Government, Sir Geoffrey Howe and also Mr. Waddington, Minister of State in the British Home Office. The High Commissioner registered in emphatic terms our shock and indignation regarding this programme. At the same time he drew attention of the two Ministers that open advocacy of violence in this programme seemed to violate British regulations. The High Commissioner left a suitably worded aide memoire with the two Ministers. Simultaneously, the High Com-